

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

X  
JF

JODHPUR BENCH, JODHPUR

## ORDER SHEET

APPLICATION NO.....OF

Applicant(s) Respondent(s)  
Advocate for  
Respondent(s)

of the Registry	Orders of the Tribunal
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**OA No. 82/2005**  
**Date of order: 04.12.2006**

Mr. Y.K. Sharma, counsel for applicant.  
Mr. M. Godara, Advocate brief holder for  
Mr. Vinit Mathur, counsel for respondents.

Learned counsel for the applicant pointed out that since Shri Jas Raj, the applicant, has expired, he wants to make an application to bring the LRs on records. List the case on 15.01.2007 for admission. Meanwhile, the application for bringing the LRs may be filed.

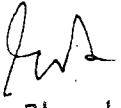
  
[ R.R. Bhandari ]  
Administrative Member

  
[ Kuldip Singh ]  
Vice Chairman

**OA No. 82/2005**  
**Date of order: 15.01.2007**

Mr. Y.K. Sharma, counsel for applicant.  
Mr. Godara, Advocate brief holder for  
Mr. Vinit Mathur, counsel for respondents.

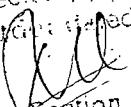
Learned counsel has been representing the applicant Shri Jas Raj, has informed that the applicant in the O.A. has expired somewhere in July 2006 and no one has contacted him regarding substitution of legal heirs. As per the rules in force, the legal heirs are required to be substituted within a period of 90 days from the date of death. In the instant case, about six months have elapsed. No such application has been moved in the instant case. Therefore, the O.A. abates. No order as to costs.

  
[ R.R. Bhandari ]  
Administrative Member

  
[ J.K. Kaushik ]  
Judicial Member

  
12/1/07

Part II and III destroyed  
in my presence on 2/6/14  
under the supervision of  
Section Officer (1) as per  
order dated 2/6/14

  
Section Officer (Record)

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